

refunded. If the Government is not willing to keep this money in its fund, the money should be deposited by constituting a consumer's welfare fund. Despite the High Court Verdict a notification was issued by the Ministry of Finance with the stipulation that the money be refunded to business men. While the High Court gave its verdict that it was a case of more than Rs. 10,000 crore and excise duty had been collected and the money belongs to the consumers... (*Interruptions*) Rs. 10,000 crore are being refunded to the businessmen. It is injustice... (*Interruptions*) I would like to know the circumstances under which a notification was issued that the amount of Rs. 10,000 crore should be refunded. Had the loans of the farmers been waived... (*Interruptions*) Mr. Deputy Speaker, Sir, it is a case involving Rs. 10,000 crore to Rs. 20,000 crore. When excise duty has been collected, why the money is being refunded to the businessmen. The Ministry of Finance is involved in this bungling. In this case involving Rs. 10,000 crore the High officers and officials of the Ministry of Finance are...

MR. DEPUTY SPEAKER: Whatever the hon. Member is saying will not form part of the record.

[*English*]

SHRI S. KRISHNA KUMAR (Quilon): Mr. Deputy Speaker, Sir, A-320 aircrafts remain grounded from the 19th February this year and it is clear that they remain grounded purely out of political considerations. The governments ambivalence is getting curiouser and curiouser. The nation had already lost Rs. 200 crores. They announced that the resumed flights of the A-320 aircrafts will start on 16th July, 1990. Apparently, on the instructions of the PMO, overruling the Civil Aviation Ministry, the attempt to resume the flights has been stopped. Now the Prime Minister's Office is engaged in an exercise to prove or trying to prove that these aircrafts that have been certified by all the international safety agencies in the world, are technically unsound.

MR. DEPUTY-SPEAKER: This does not

come here.

SHRI S. KRISHNA KUMAR: This is politically motivated. We would like to know from the Minister of Civil Aviation, what is the latest position with respect to Air-bus-320 and what is the further loss to the Government? (*Interruptions*)

MR. DEPUTY-SPEAKER: Papers to be laid.

SHRI R. MUTHIAH (Periyakulam): We condemn the attitude of the Government. (*Interruptions*) We are walking out in protest.

12.51 hrs.

(*Shri R. Muthiah and some other hon Members then left the House*)

PAPERS LAID ON THE TABLE

Notification under the Environment (Protection) Act, 1986

[*English*]

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUSTRAY): I beg to lay on the Table a copy of the Notification No. S.O. 375 (E) (Hindi and English versions) published in Gazette of India dated the 10th May, 1990 making certain amendments to Notification No. S.O. 728 (E) dated the 21st May, 1987 issued under sections 12 and 13 of the Environment (Protection) Act, 1986. [Placed in Library see No LT-1234/90].

Notifications under All India Services Act, 1951, and Former Secretary of State Service Officers (conditions of service) Act, 1972 and Annual Report & statement re: review on the working of the Indian Institute of Geomagnetism, Bombay

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 263 in Gazette of India dated the 5th May, 1990.

(ii) The Indian Police Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 264 in Gazette of India dated the 5th May, 1990.

(iii) The Indian Forest Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 265 in Gazette of India dated the 5th May, 1990.

(iv) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1990 published in Notification No. G.S.R. 317 in Gazette of India dated the 26th May, 1990.

(v) The Indian Police Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 318 in Gazette of India dated the 26th May, 1990.

(vi) The Indian Administration Service (Fixation of Cadre Strength) Third Amendment Regulation, 1990 published in Notification No. G.S.R. 393 in Gazette of India dated the 30th June, 1990.

(vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1990, published in Notification No. G.S.R. 394 in Gazette of India dated the 30th June, [Placed in Library See.No LT-1235/90].

(2) A copy of the Notification No. S.O. 1647 (Hindi and English versions) published in Gazette of India dated the 16th June, 1990 making certain amendments to Notification No. G.S.R. 159 dated the 1st March, 1986 issued under section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972 [Placed in Library See.No LT-1236/90].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1988-89 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1988-89. [Placed in Library See.No LT-1237/90]

12.51 1/2 hrs.

ELECTIONS TO COMMITTEES

[English]

(I) Animal Welfare Board

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): I beg to move:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining term commencing from the date of notification by the Government upto 2 March, 1992, subject to the other provisions of the said Act,"

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining term commencing from the date of notification by the Govern-